
Fwd: SRC Secretariat comments on 1st Amendment to CERC Tariff Regulations

From : MEMBER SECRETARY <mssrpc-ka@nic.in>
Subject : Fwd: SRC Secretariat comments on 1st Amendment
to CERC Tariff Regulations
To : Manish Chaudhari <mmchaudhari@cercind.gov.in>

Wed, Sep 04, 2024 04:04 PM

 1 attachment

महोदय /Sir
महोदया / Madam

भवदीय /Regards
सदस्य सचिव/MS, SRPC

From: "MEMBER SECRETARY" <mssrpc-ka@nic.in>
To: "Harpreet Singh Pruthi" <secy@cercind.gov.in>, mmchaudhari@cercind.gov.in
Cc: "Superintending Engineer" <secommmsrpc-ka@nic.in>
Sent: Wednesday, September 4, 2024 3:40:10 PM
Subject: SRC Secretariat comments on 1st Amendment to CERC Tariff Regulations

महोदय /Sir
महोदया / Madam

Please find secretariat comments on Draft CERC (Terms and Conditions of Tariff) (First Amendment) Regulations, 2024

भवदीय /Regards
सदस्य सचिव/MS, SRPC

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SRPC secretariat comments on Draft CERC (Terms and Conditions of Tariff) (First Amendment) Regulations, 2024

SI No./ Regulation No	Draft Regulation	Proposed Regulation	Comments/ Remarks
6/Regulation 50 Page 3	<p>6.1 In first proviso to Regulation 50, the words and expressions “based on the notified price of Coal India Limited for the commensurate grade of coal in a month, prior consent of the beneficiary(ies) shall be required to be obtained by the generating company;” shall be substituted by “based on the price of alternate coal available to the station in a given month, the generating company shall obtain prior consent from the beneficiary(ies);”.</p> <p>6.2 In second proviso to Regulation 50, the words and expressions “based on the notified price of Coal India Limited for the commensurate grade of coal in a month”, shall be substituted by “based on the price of alternate coal available to the station in a given month”</p>	Amendment may be reconsidered	<p>Datum to compute 20% of the energy charge rate may be specified.</p> <p>Cost of alternate coal available to the station could be variable and very high depending on the source. Therefore, it would be appropriate that a realistic rate or probable alternate sources are specified.</p>
10.4 (G) (6) / Regulation 70 Page 8	Additional specific secondary fuel oil consumption of 0.2 ml/ kWh shall be	The following may be added for clarity: “For the time blocks in which the unit(s)	This may be appropriately covered in NLDC procedure.

	provided for units operating below 55% unit loading	operate(s) below 55% unit loading (subject to schedule less than 55%), additional compensation for the specific secondary fuel oil consumption corresponding to the energy generated at the rate of 0.2 ml/kWh shall be borne by the entity (ies) which has caused the plant to be operated at schedule lower than the corresponding Normative Plant Availability Factor.	Further it may clarified it is block-wise or on cumulative basis.
<p>New clause A new clause may be added to arrive at the compensation admissible for generators, having part merchant capacity, for the operation of station below normative plant availability factor</p>		<p>70 (G)(11) Cases of part contracted capacity and part merchant may be adequately covered in the NLDC Procedure in compliance 45(12) of IEGC.</p>	For a well-defined Procedure to implement IEGC provision.